# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY RAJYA SABHA UNSTARRED QUESTION NO. 712

TO BE ANSWERED ON: 05.12.2025

### STATUS OF DRAFT RULES UNDER DPDP ACT-2023

## 712. SMT. JEBI MATHER HISHAM: SMT. RANJEET RANJAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the current status of draft rules under the Digital Personal Data Protection (DPDP) Act, 2023;
- (b) the reasons for delay in notifying the DPDP Rules despite the Act being passed in 2023;
- (c) the timeline proposed by Government for finalising and releasing the DPDP Rules for public implementation;
- (d) the steps being taken to ensure the DPDP Rules align with international data protection standards, including the General Data Protection Regulation; and
- (e) whether stakeholders, experts, or organisations were consulted while drafting the DPDP Rules, and were public consultations conducted, if so, details of stakeholders consulted thereof?

### **ANSWER**

## MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (e): The Digital Personal Data Protection Act, 2023 ("Act"), and the Digital Personal Data Protection Rules, 2025 ("Rules") have been notified on 13 November, 2025. They provide timelines for implementation of relevant provisions of Act and Rules.

The Act and Rules were drafted after studying leading global privacy regimes and rests on universally accepted principles like lawful processing, purpose and storage limitation, data minimisation, accuracy and strong organisational accountability. It empowers individuals with the right to access, correct and erase their data, while mandating robust security safeguards to prevent misuse and breaches. In essence, the framework elevates privacy protection in India to international standards, ensuring trust, transparency and responsible digital governance.

The Government carried out extensive public consultations while drafting the Act, during which over 22,600 comments were received on the Digital Personal Data Protection Bill, 2022. Detailed consultations across the country were also carried out while drafting the Rules with industry bodies including start-ups, financial institutions, health and education sectors, academia and relevant Government entities and over 6,900 comments were received from individuals and organisations through the MyGov portal.

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